

(88)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

CA. No. 1810 of 1998

Date of Order. 24.11.98

Between:

1. B. Veeranjaneyulu  
2. Katta Ladhuraju  
3. Shaik Janisahab  
4. Mitnasala Venkateswarlu  
5. Sidai Girish Babu  
6. Karicheti Jalaiah  
7. U.V. Mohana Rao ..Applicant.

And

1. Union of India, rep. by its Secretary  
Telecommunications, Sanchay Bhawan,  
Ashoka Road, New Delhi.  
2. The Chief General Manager, Telecom  
Circle, Andhra Pradesh, Hyderabad.  
3. The Telecom District Manager, Kurnool ..Respondents.

Counsel for the Applicant : Mr. P.N.A. Christian

Counsel for the Respondents : Mr. V. Rajeswara Rao

ODRAM:

THE HON'BLE MR. R. RANGARAJAN : MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESWAR : MEMBER (J)

\* \* \*

....2/-

21/12/98  
II COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :  
M(J)

DATED: 24/11/98

ORDER/JUDGMENT

MA/R.A./G.P.No.

in  
DA.NO. 181/97

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

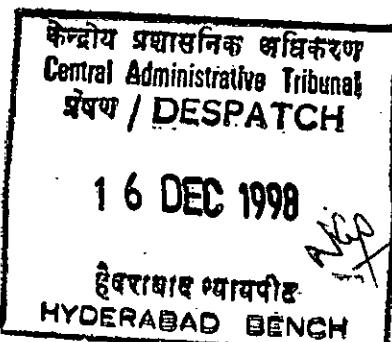
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

*Surma* (Tf) SRR



IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

FORM - III

Application filed under Rule-8(3) Read with Rule 4(5)(a) of  
Central Administrative Tribunal (Procedure) Rules, 1987

M.A.No. 161 of 1997

in  
Q. No. 162 of 1997

Between:

- 1) B. Veeranjaneyulu, s/o Subrahmanyachari, aged 54 years, Occ: TTA, O/O Telephone Exchange, Chirala, Prakasam Dt., r/o Chirala
- 2) Katta Ladhuraju, s/o Subbayya, aged 46 years, Occ: TTA, O/O Telephone Exchange, Ongole, r/o Ongole.
- 3) Shaik Janisaheb, s/o Khaja Saheb, aged 49 years, Occ: TTA, O/O Telephone Exchange, Ongole, r/o Ongole
- 4) Mitnasala Venkateswarlu, s/o M. Papaiah, aged 28 years, Occ: TTA, O/O Telephone Exchange, Ongole, r/o Ongole
- 5) Siddhi Girish Babu, s/o Veerabhrabmacharyulu, aged 46 years, Occ: TTA, O/O Telephone Exchange, Ongole, r/o Ongole
- 6) Karicheti Jalaiah, s/o Rathaiah, aged 49 yrs., Occ: TTA, O/O Telephone Exchange, Addanki, r/o Addanki, Prakasam District
- 7) U.V. Mohan Rao, s/o Subbarao, aged 33 years, Occ: TTA, O/O Telephone Exchange, Kandukur, Prakasam Dt., r/o Kandukur, Prakasam Dt.      ... Applicants/  
Applicants

and

- 1) Union of India, rep. by the Secretary, Telecommunications, Sanchar Bhavan, Ashoka Road, New Delhi
- 2) The Chief General Manager, Telecommunications, A.P. Telecom Circle, Hyderabad
- 3) The Telecom District Manager, Ongole      ... Respondents/  
Respondents

Brief facts leading to the application:

The applicants submit that they are all working as Telecom Technical Assistants and have successfully completed the qualifying Screening Test held on 29-1-'95 for promotion to the post of JTOs. As per the Statutory Rules dated 8-2-'96 amended Rules dated 14-10-'96, all of them are to be placed either as the first lot in the entire Select Panel or as the

First lot in all the officials who passed the said qualifying Screening Test. But curiously the respondent authorities in flagrant violation of the Statutory Rules vide their letter bearing No. TA/STB/101-2/JTO-TRG/Misc/11 dated 9-12-'96 sent for Training for promotion to JTOs posts certain PIs/TA/AEA/WOs another cadre who are also in the Select Panel, who passed the said Qualifying Screening Test and are to be placed below the Cadre of TTAs to which the applicants belong. the Respondent authorities also promoted some of the PIs/TA/AEA/WOs as JTOs vide their letter dated 19-12-'96. Impugning the action of the respondent authorities and the said letters, on this day all the above applicants filed the above O.A. for a declaration, interalia, that the said action of the respondent authorities as illegal etc. and for a consequential direction to send the TTAs the Cadre to which the applicants belong before them as per the Statutory Rules. The applicants, therefore, submit that all of them have got common cause of action, common interest in the matter and the nature of relief prayed for is one and the same, and as such they may be permitted to join together to file a single O.A.

P R A Y E R:

It is, therefore, prayed that this Hon'ble Tribunal may be pleased to permit the applicants to join together and file a single Original Application in the interest of justice and pass such other Order or Orders as this Hon'ble Tribunal deems fit and proper in the ends of justice.

Particulars of Bank Draft/Postal Order filed in respect of the Application Fee:

- 1) Name of the Bank on which drawn: Nil
- 2) Demand Draft No. : Nil  
on : Nil
- 3) Indian Postal Order No; Nil



: 3 :

- 4) Name of the Issuing P.O: Nil
- 5) Date of Issue of PO: Nil
- 6) Post Office at which payable: Nil
- 10) List of enclosures : Nil

VERIFICATION

We, B.Veeranjaneyulu, Katta Ludhuraju, Shaik Jhani Saheb, Mitnasala Venkateswarlu, Siddi Girish Babu, Karicheti Jalaiah and U.V. Mohan Rao, the applicants in the above O.A. do hereby verify that ~~that~~ and state that the contents of the Para No.1 are true to the best of our knowledge and that we have not suppressed any material facts.

1. B. VEERAN JANNEYLU

B.Veeranjaneylu.

2. KATTA LUDHU RAO

Lduhu

3. SHAIK JANISAHAB

Shaik Jani Sahab

4. MITNASALA VENKATESWARLU

M Venkateswarlu

5. S. GIRISH BABU

S. Girish Babu

6. KARICHETI JALAIAH

Karicheti Jalaiah

7. U.V. MOHAN RAO

U.V. Mohan Rao

Hyderabad

Date: 20-1-'97

Counsel for the Applicants

पूर्व/ORIGINAL

MA 161/97 in otsA 162/97

(17-2-97)

Heed Sri Christian,  
for the applicant and Sri  
V. Rajeshwar Rao for the  
respondents.

under the circumstances  
referred to in the affidavit  
not allowed.

register the o.A. if it is  
otherwise in order and not  
for advertisement on 20.2.97.

JW  
HBS SP  
M(S)

HRAN  
M(A)

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL HYDERABAD: BENCH

M.A...161...of 1996

IN

S.R.  
O.A...162...of 1996

PETITION FOR SEEKING PERMI-  
SSION TO ADDITIONAL APPLICA-  
TION IN A SINGLE APPLICA-  
TION

AND

Mr. P. N. A. Chawla  
COUNSEL FOR THE APPLICANTS

AND

Mr.  
Sr. ADDL. STANDING COUNSEL  
FOR C.G. RLYS.